

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H. Jung, Member**

Petition No.143/2006

In the matter of

Petition under Section 79(1) (f) of the Electricity Act, 2003.

And in the matter of

Indraprastha Power Generation Company Limited

..Petitioner

Vs

Haryana Vidyut Prasaran Nigam Limited, Panchkula

..Respondent

The following were present:

1. Shri M. G. Ramchandran, Advocate, IPGCL
2. Shri Neeraj Kumar Jain, Advocate, HVPNL
3. Shri Raghubir Sharan, Advocate, HVPNL

**ORDER
(DATE OF HEARING: 28.12.2006)**

The petition has been filed under clause (f) of sub-section (1) of Section 79 of the Electricity Act, 2003 for adjudication of the dispute arising out of the petitioner's claims against respondent for outstanding O & M expenses and variable charges.

2. Heard Shri M. G. Ramchandran, Advocate for petitioner and Shri Jain, Advocate for respondent.

3. Shri Jain, Advocate has requested for four weeks time to file reply. Request made on behalf of the respondent is allowed. Let the reply be filed by 20.1.2007 with an advance copy to the petitioner who may file its rejoinder, if any, by 5.2.2007 with a copy to the respondent.

4. List this petition on 13.2.2007 for further directions. Meanwhile, the parties may make efforts to settle the dispute mutually.

**Sd-/
(A.H. JUNG)
MEMBER**

**sd-/
(BHANU BHUSHAN)
MEMBER**

**sd-/
(ASHOK BASU)
CHAIRPERSON**

New Delhi dated the 28th December, 2006